

Dated: 7-1-94.

(3)

Shri S.P. Thorat for the applicant. Shri Karkera for Shri P.M. Praelhan for the respondents.

Shri Karkera states that the department has taken a decision to make payment subject to Society charges etc. Any way complete picture maybe clear on 4-2-94.

Respondents may file reply in the meantime.

Dated 4-2-94

N.K.V.
(N.K. Verma)
M(A)

Shri S.P. Thorat counsel for the applicant. Shri S.S. Karkera counsel for the respondents.

Shri Thorat states that in terms of his prayer para 8 of the O.A. the respondents namely Department of Posts has sanctioned due payments in respect of House Building Advance loan applied by him. The learned counsel for the respondents has also submitted memorandum dated 31-1-94 relating to the aforesaid Housing Building Loan.

In view of the above sanction the learned counsel for the applicant

9
Submits that he would like
to withdraw the application.

The application is allowed
as withdrawn. Copy of this
order may be given to
the parties.

[Signature]
(Smt. Lakshmi Swaminathan)
m/j.

2/2/97
Order/Judgement despatched
to Applicant's account (s)
ON 9/2/97
BY 7/11/2